

BEFORE THE NATIONAL GREEN TRIBUNAL (SZ), CHENNAI

Original Application No. 105 of 2021

IN THE MATTER OF

Yanati Srinivasulu Reddy and Anr

.... Applicants

Versus

Chief Secretary, Secretariat,
Govt. of Andhra Pradesh & others

.... Respondents

REPLY STATEMENT FILED ON BEHALF OF THE 8TH RESPONDENT.

M/s. KING & PARTRIDGE

C.MOHAN

M.KUMARESAN

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No. 108, Armenian Street,
Chennai – 600 001.

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COUNSEL FOR 8TH RESPONDENT

BEFORE THE NATIONAL GREEN TRIBUNAL (SZ) CHENNAI

Original Application No. 105 of 2021

1. Yanati Srinivasulu Reddy,
S/o Ramchandra Reddy
Hindu, aged about 70 years,
Regd. No. 28/2019,
Nelatur Village & Post.
Muthukur Mandal,
SPSR Nellore District, A.P.-524 344.
Phone No: 9989773399

2. Magunta Krishna Reddy
S/o Subbarami Reddy,
Hindu, aged about 88 years,
Rep. by his Special Power of Attorney,
YanatiSrinivasulu Reddy.
(S/o Ramchandra Reddy
Regd. No. 28/2019,
Nelatur Village & Post,
Hindu, aged about 70 years,
Muthukur Mandal,
SPSR Nellore District, A.P. - 524 344.
Phone No: 9989773399)

...Applicants

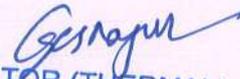
Vs.

1. The Chief Secretary,
Secretariat,
Govt. of Andhra Pradesh,
VELAGAPUDI
Amaravathi,
Phone No: 0863-2446637
Andhra Pradesh.
Email ID:-cs@ap.gov.in

2. Union of India,
Represented by The secretary,
Ministry of Environment and Forests
Climate Change,
1st floor Jal Block
Indira Paryavaran Bhavan,
Jorbagh Road,
New Delhi-110 003.
Phone No: 11 24695329
Email ID:-mefco@gov.in, Prakash.j@sansad.nic.in

Ganapur
DIRECTOR (THERMAL)
APGENCO, VIDYUTH SOUDHA
VIJAYAWADA - 04

3. Central Pollution Control Board,
Rep. by its Chairman, Parivesh Bhavan,
CBD Cum Office Complex,
East Arjun Nagar,
New Delhi.
Phone No: 91-11-22307233
Email ID: ccb.cpeb@nic.in
4. The secretary,
Ministry of Power,
Govt. of India,
Shram Shakti Bhavan,
Rafi Mag
New Delhi.
Phone No: 91-11-23710271
Email ID:-secy-power@nic.in
5. The Secretary(Environment),
Forests and Environment Dept.,
Amaravathi, Andhra Pradesh.
Phone No: 0863-2444438
Email ID: splcs-efst@ap.gov.in
6. The District Collector,
Nellore,
SPSR Nellore(Dt).
Phone No: 0861-2324374
Email ID:-nir@ap.gov.im New Delhi.
7. The Chairman,
A.P. pollution control Board,
D.No:33-26-14/D2,
Near Sunrise Hospital,
Pushpa Hotel Centre,
Chalamalavari Street,
Kasthuribaipet,
Vijayawada-520 010.
Phone No:
Email ID:-chairman@appe.gov.in
8. The Director,
Sri Damodara Sanjeevaiah Thermal Power Plant,
M/S A.P. power Development Company Ltd.
(A subsidiary of APGENCO & Govt. of A.P.
Undertaking), Nelatur(V).
Mutthukur (M)
SPSR Nellore(Dt).
Phone No: 0861-23586063
Email ID:-sdstps.co@apgenco.gov.in.


DIRECTOR (THERMAL)
APGENCO, VIDYUTH SOUDHA
VIJAYAWADA - 04

9. The Director, thermal power tech
Corporation India Ltd.(TPCIL)
Nelaturu(V), Mutthukur(M).
SPSR Nellore(Dt)
Phone No: 0861-23586063
Email ID:-cs.india@sembcorp.com

...Respondents

REPLY STATEMENT FILED ON BEHALF OF THE 8TH RESPONDENT

The 8th Respondent respectfully submits as follows:

1. The address for service of all notices and processes of the 8th Respondent is that of their Counsel M/s. KING & PARTRIDGE, Advocates, "Catholic Centre," 108, Armenian Street, Chennai – 600 001
2. It is submitted that the 8th respondent thermal power plant established by M/s. Andhra Pradesh Power Development Company was incorporated on 06.03.2006 and is a subsidiary unit to APGENCO which is a Government of Andhra Pradesh undertaking. This respondent, under the directions of the then Chief Minister of Andhra Pradesh, for establishing a 1600MW Power Plant had deposited a sum of Rs.25,00,00,000/- (Twenty Five Crores) towards the acquisition of land.
3. This respondent power plant project is a socio-economic upliftment movement for the people of Nelatur Village as it grants extensive employment for the locals. The proposed project to establish this Respondent Power Plant was welcomed by the public at large and the same is evident from the minutes of the public hearing held on 06.01.2007. The suggestions, views and objections from the public, bonafide residents, environmental groups and others located at project site was given utmost importance and each concern was taken cautiously as it is a government proposed project.
4. Before advertng to the allegations contained in the Application in an ad-seriatim basis, this Respondent deems it necessary to seek the leave of

this Hon'ble Tribunal to place on record its preliminary objections and substantiate the same by briefly stating the true facts and current position of this respondent Thermal Power Plant.

5. At the outset, the present application filed seeking the intervention of this Hon'ble Tribunal to compensate and make good the alleged loss sustained by the applicants and the society members residing at Nelatur Village, Nellore District and minimize the alleged adverse impact of climate change in the country, alleging that this respondent and the other respondents are involved in illegal activities, is untrue, false and is denied.

6. The application in its entirety is liable to be dismissed lis limine. The Applicants have no locus standi and are put to strict proof of the same. Details of land acquired from applicants and compensation paid to them is as tabulated below. The Applicants have failed to prove any consequential right over the property owned by this Respondent and as such the application is not maintainable.

S.No	Name of Applicant	Village	Survey No	Extent in acres	Compensation paid to the applicants
1	Yanati Srinivasulu Reddy	Nelatur	114/A	0.70	4,90,000.00
			114/B	0.88	6,16,000.00
			114/C	0.42	2,94,000.00
2	Magunta Krishna Reddy	Nelatur	Not acquired any land from him		

7. It is submitted by this respondent that the following preliminary grounds of objection ought to be considered by this Hon'ble Tribunal:

- i. This respondent is a law-abiding entity and has obtained the necessary statutory requisites for establishing and operating the power plant and has maintained records for the same till date.

- ii. That the Applicants as well as other landowners were compensated as per the legal mandates as elaborated and evident from the Typeset of papers filed by the Applicant along with this Application. The Applicants are estopped from calculating alleged loss and harm suffered on land, by measuring the extent acquired by this Respondent after due consideration and compensation amounts have been received.
- iii. That this respondent is proactively ensuring that all steps to prevent pollution in any form is undertaken on day to day basis.
- iv. That all the statutory clearances are obtained from the Andhra Pradesh Pollution Board and the Central Pollution Board under the Ministry of Environment & Forest and that there is no violation of environmental laws.
- v. That fly ash is not dumped into nearby vacant land, or into Chinnacheruvu or Peddacheruvu as alleged in the application.
- vi. That no rain water canal is being occupied by this respondent SDSTPS. The Chinnacheruvu, Peddacheruvu and rain water canals are intact. No waste is dumping in to Chinnacheruvu, Peddacheruvu and agricultural lands as alleged by the Applicant.
- vii. That fly ash which is generated is sent to brick and cement manufacturing industries and the un-utilized fly ash is transported to the ash pond through pipes in the form of ash slurry and HCSD pumps.
- viii. That this respondent has Sewage treatment plant facilities and Effluent treatment plant facility for treatment of waste water and has also adopted 'super critical technology' which has higher efficiency.
- ix. That this respondent uses blended coal with 70% domestic washed coal and 30% imported coal as mandated in the Environmental Clearance certificate given by Government of India, ministry of Environment and Forests vide order dated 17.07.2007

- x. That this respondent has installed High efficiency Electro Static Precipitators for collection of fly ash followed by 275mts height chimney for effective dispersion of clear smoke (99.97%).
- xi. That, 1.0mm thick High Density Poly Ethylene (HDPE) lining is provided to the ash pond in order to arrest any seepage into ground water and an additional lining of 300 mm thick soil cover provided.
- xii. That this respondent thermal power plant does not contribute towards any environmental pollution and that the flora & fauna in and around the project site as well as humans will not suffer any adverse impact due to the functioning of this Respondent.

8. A brief history as to the Establishment and functioning of this respondent Thermal Power Plant is enumerated hereunder to substantiate the above statements. This respondent established under M/s. Andhra Pradesh Power Development Co Ltd a Government of Andhra Pradesh undertaking and is a subsidiary unit of APGENCO initially proposed to set up a 2x800 MW Capacity Thermal Power Plant with super critical technology at Nelatur Village, Muthukur Mandal, SPSR Nellore district of Andhra Pradesh State. And as per the Ministry of Environment and Forests, GOI notification dated 14.09.2006, a press notification was issued in both English and Telugu News Papers publishing the draft notification of the proposed thermal power plant project and the Andhra Pradesh government's intent to acquire the lands for establishing the same on various dates, calling for a public hearing to ascertain the suggestions, views and objections from the public, bonafide residents, environmental groups and others located at Project site. Thereafter a public meeting was held on 06.01.2007 at 3.00pm with the presence of the then District Collector, Environmental Engineer and other Public Representatives and Officers where several environmental concerns were addressed and discussed in length.


 DIRECTOR (THERMAL)
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9. Thereafter, the requisition to establish the Ultra Mega Power Project was verified and the establishment of this Power Plant was declared as a bonafide purpose and the proposals made was approved by the District Collector of Nellore and by the Land Acquisition Officer, Revenue DO Nellore, land in Nelatur Village was awarded in favour of this Respondent, for which, after cautious assessment and calculation compensation has already been paid.

10. Thus, after following the legal mandate and acquiring the land, this Respondent obtained the No Objection Certificate for Establishment of the 2x800 MW Coal fired Supercritical Thermal Power Station from the Forest Department, Government of A.P vide Rc.No 44277/2006 dated 04.04.2007. Thereafter, this respondent also obtained its Environmental Clearance under the provisions of EIA Notification 2006, vide notification J-13011/20/2007-IA-II(T) by the Ministry of Environment & Forests on 17.07.2007. The A.P Pollution Control Board also gave its Consent for Establishment vide order dated 01.10.2007 with specific terms and conditions for the establishment of '1600 MW' power generating power plant using 13656 TPD (Indian Washed Coal 70% + Imported coal 30%; maximum Sulphur and ash content in coal shall be in the range of 0.45 – 0.8% and 12 -16%).

11. This respondent submitted a letter to the Ministry of Environment and Forest requesting to change the location of the ash pond in the 2x800 MW project. The same was accepted by the MoE&F vide order dated 03.05.2012 and the ash pond co-ordinates were amended and three conditions were added to the Environmental Clearance certificated dated 17.07.2007. Thereafter, the validity of the existing clearance certificate was extended for compliance giving time upto 16.07.2017 for compliance vide order dated 10.06.2013 issued by the GoI, MoE&F.

12. On the establishment of the thermal power plant in accordance to the above requisites and legal mandates, the Andhra Pradesh Pollution Control Board after through verification and inspection issued its Consent Order

dated 08.05.2014 for the Operating this Respondent's Thermal Power Plant which was valid for a period of 1 year, ending on 31.03.2015. The subsequent renewal of consent for operation was duly obtained by this respondent and the same is evident vide the APPCP orders dated 16.04.2015 valid upto 31.03.2017 and order dated 18.02.2017 valid upto 31.03.2022. The latest Consent for Operation this Respondent's Thermal Power Plant was issued by APPCB on 06.05.2022 which has validity upto 31.03.2025. Thus, it is evident that this Respondent has complied with all the procedural mandates stipulated by law.

13. In the year 2015, this Respondent proposed to expand the existing project and proposed to establish Stage II of the Thermal Plant by adding 1x800MW capacity unit to the original proposed project of 2x800MW (Stage I) unit. Public hearing was conducted on 18.09.2014 the application made by the respondent was accepted by the Ministry of Environment, Forest & Climate Change and vide its order dated 02.07.2015, this respondent was issued Environmental Clearance for the Stage II unit of 800MW capacity plant with a validity for a period of 7 years. The Andhra Pradesh Pollution Control Board had also issued the Consent for Establishment of the Stage II unit on 10.11.2015.

14. As the Environmental clearance for the Stage II 800MW unit of the project was issued by the ministry's letter dated 02.07.2015 stipulating 100% use of imported coal, this respondent also preferred a requisition to use indigenous coal, the MoEF&CC accorded the Amendment of EC dated 02.07.2015 vide its order dated 21.01.2020. Subsequently the APPCB issued its Amended Consent for Establishment on 13.07.2021. After the Establishment of the Stage II unit, vide Order dated 08.08.2022, the APPCB issued its Consent for Operation which has validity upto 31.05.2025. Apart from the above requisites, this Respondent has also obtained the necessary approvals for ensuring environmental safeguards. Thus, it is evident from the above elaborated facts that this respondent has obtained all necessary approvals and licences as mandated by law complying with all the rules and

regulations, the norms as prescribed by statutory authorities as mandated by Environmental Laws.

15. This Hon'ble Tribunal vide its order dated 16.09.2021 constituted a joint committee to ascertain the genuineness of the allegations and to determine whether the respondent thermal power plants have the requisite permissions/clearance for running their unit and if they have violated any condition contained therein. As evident from the above enumerated facts, it is established and evident that this Respondent has obtained all the mandatory pre-requisites for establishing and operating the Thermal Power Station. The Joint Committee however, has submitted in its report that this 8th respondent Thermal Power Plant has violated EC conditions which is completely untrue and denied by this Respondent. Each and every allegation contained in the report are denied except for those that are matters of records and specifically admitted.

16. For the convenience of this Hon'ble Tribunal the compliance status of the conditions stipulated in Consent Order dated 18.02.2017 as inferred by the Joint Committee is extracted below with an additional column specifying the current status of compliance and additional measures taken by this Respondent. Through the Joint committee has referred to the Consent order having validity till 31.03.2022, this respondent has already obtained the necessary consent order dated 06.05.2022 having validity up to 31.03.2025. The current status of compliance with regard to the EC conditions is attached as **Annexure I** which is filed as a Tabular Statement as per the directions of this Hon'ble Tribunal.

17. Without prejudice to the above, this Respondent craves the leave of this Hon'ble Tribunal to address the application in an ad-seriatim basis and accord its objections to the same.

18. With regard to contentions raised in paragraph 1 and 2 of the application, it is submitted that statements pertain to the address for service of notice of the Applicant and the Respondents herein and as such

no specific advert is necessary by this respondent. However, the Applicant has stated that his constitutional right to a clean environment under Article 21 and Article 51 has been violated. This contention is denied as it is untrue and all such allegations as against this respondent is denied. This respondent's thermal power plant project was established only after obtaining the above requisite approvals and licenses as evident from above.

19. The thermal plant in Nelatur village has obtained all the necessary clearance and approvals from the environmental departments and the pollution control board as per the statutory requirements. Running of the plant will not affect or cause any loss or damage to any agricultural, aquaculture, hand crafts, fishing and salt cultivation. Further, the Applicants have failed to establish loss occurred to the lands held by them. This respondent through the Agricultural research station conducted a field study and the report clearly establishes that the fly ash from this respondent's thermal power plant has no influence on the yield of crops in Nelatur Village. The same has been recorded by the Committee in its Report.

20. With regard to paragraph 3 of the Application, it is submitted that the applicant has approached this Hon'ble tribunal with the misconception that, this respondent has failed to obtain the requisite approvals and necessary consent from the authorities. However, it is evident from the above submissions that all mandatory certificates for establishment and functioning of the Thermal Power Plant were obtained and all pre-requisites under the various Environmental Laws such as Forest Conservation Act 1980, The Air Prevention and Control of Pollution Act 1986, The Water Prevention and Control of Pollution Act, 1974 were met.

21. Further, it is submitted that, the request of the Applicants to take over the balance lands held by Pattadars for reasons, stating that their livelihood is affected due to the establishment of power plants by APPDCL, TPCIL and SEMBCORP near Nelatur Village is untrue. The Applicants for monetary needs have been requesting the Revenue Authority to consider sale of the land and the same has been taken up with Nellore District

Authorities. The government of Andhra Pradesh has proposed to rehabilitate all the hamlets of Nelatur Village. But the reasons stated by the Applicant, ingeniously quoting loss of livelihood due to environmental impact is denied.

22. The applicants have blindly stated that the two irrigational tanks namely 'Chinnacheruvu' and 'Peddacheruvu' have been dismantled and used as ash ponds by this Respondent. However, the said contention is completely baseless, untrue and false, hence denied. The irrigation tanks are intact and are being utilized by the villagers. It is the humble submission of this respondent that the overall local employment generation and socio-economic development of the village has significantly increased and the quality of life and standard of living has only improved since the establishment and functioning of this respondent's Thermal Power Plant.

FLY ASH CONTROL:

23. It is submitted that this Respondent has generated about 9.37 MT of Ash upto February 2023. About 5.31 MT of the ash is utilized by Brick and Cement Manufacturing Industries. The remaining 4.60 MT of the ash has been transported from the plant to the ash dykes or ash pond. Thus, this respondent ensures maximum utilization of fly ash and ensures to proactively involve in mitigative measures. This respondent stores the fly ash in 2 Silos having 2000 tons capacity each. Then the fly ash is transported to the nearby cement and brick industries only through bulkers or closed cover trucks. Bottom ash and unutilized fly ash is being pumped into the ash pond only through High Concentration Slurry Disposal (HCDS) System

24. The applicants are misleading this Hon'ble tribunal by giving exaggerated numbers and that, at present, there are three Power Plants in Nelatur Village, one belonging to that of this respondent and the other two thermal power stations belonging to that of SEMBCORP. The applicant states that the balance lands have been affected due to spreading of toxic fly ash. In addition to the above, this respondent has taken the following steps to control fly ash emission.

- i. The unutilized fly ash is pumped into the ash pond in the slurry form and stored.
- ii. High Density Polyethylene (HDPE) 1.0 mm thick liners were provided to the ash pond in order to arrest any seepage of ash pond water in to ground water. Hence, the impact on the ground water quality is not envisaged and the averments to the contrary are unsustainable.
- iii. Continuous water sprinkling system installed and same is in operation to control fugitive dust in coal stock yard.
- iv. Action is being taken to control dust emission from ash pond area. Required water film is maintained to control dust emission from ash pond. Closed type coal conveying system with bag filters is provided.
- v. Further, Super critical technology is adopted, and low NOX burners are provided along with high efficiency ESP's.

AIR QUALITY MONITORING

25. This respondent submits that all the allegations pertaining to poor infrastructure to control air pollution is denied by this Respondent. The following equipment are installed to monitor the air quality in around the thermal power plant. Photographs of the equipment's installed are attached as **Annexure II**

- i. Three Nos of High efficiency Electro static precipitator (ESPs) having efficiency of 99.9% installed to ensure that particulate emissions do not exceed 100 mg/Nm³. This system ensures that the smoke released from burning coal eliminates the suspended particulate matter and ensures that only clear smoke passes through the Chimney. Bi-flue stack of 275 m of height with continuous online Emission Monitoring System provided for both units
- ii. 4 Nos Continuous online Ambient Air Quality Monitoring Systems installed to monitor quality of air around this respondents thermal Power Plant. Further the regular readings are uploaded to the APPCB

and CPCB portal for monitoring.

iii. Greenbelt developed in 420 acres of land in SDSTPS.

WASTEWATER MANAGEMENT AND ASH POND

26. The applicants have raised allegations stating that this respondent has contaminated the waterbodies by illegally discharging effluents and chemicals. This respondent denies the statements in toto. The mechanism adopted by this respondent in discharging waste from the thermal power station is as below:

- i. Sewage Treatment Plant & Effluent Treatment Plant (STP & ETP) envisaged for treatment of waste water has been installed at this respondent plant.
- ii. ETP of 75 MLD is installed and functioning to treat all effluents coming from various locations of the plant. Treated water is being utilizing for development of green belt .
- iii. STP of 300 KLD capacity is in operation to treat sewage coming from various locations of plant as well as the Residential Colony and the treated water is utilized for plantation and the dry sludge is used as manure for plants.
- iv. Further no natural resources like Drinking water wells, tanks, canals are polluted due to establishment of this Respondent Power Plant. Waster water is treated and fully utilized.
- v. Further the ash dyke has been increased from 5m to 10m.
- vi. Thick Green Belt provided around Ash Pond and further this respondent only lets treated sweet water into the pond.

CSR ACTIVITIES

27. This Respondent most humbly submits that several CSR activities have been taken up in and around the thermal power station set up by this respondent. So far an amount of Rs 25.48 crores has been spent under CSR activities to provide basic amenities and development of infrastructure in surrounding villages of M/s Sri. Damodaram Sanjeevaiah thermal power

plant, Nelatur. A detailed Socio Economic study by M/s. Centre for Management and Social Research, Hyderabad was conducted and this respondent carried out and a Corporate Social Responsibility (CSR) plan.

Annexure III. Few of the CSR activities done by this Respondent are as below.

- i. 60 KL OHSR drinking water is supplied to Nelatur Village
- ii. RO unit with 2000 Lt/Hr capacity set up at Nelatur Village
- iii. Gravel roads and bituminous surface for WMB roads constructed for better connectivity.
- iv. Community Halls, Primary Health Centres, Schools have been constructed. This Respondent also provides amenities to the schools in Nelatur village on regular basis.

GREEN BELT DEVELOPMENT

28. It is submitted that this Respondent has successfully developed 420 acres of green belt around the power plant on either side of the colony and ash pond. This respondent has taken measures and additionally planted 20,000 saplings in 55 acers lands of township. **Annexure IV**

29. Thus, it is evident from the above that, this respondent is not engaged in any unlawful activity that results in environmental degradation and that all the allegation made by the Applicants are baseless, untrue and completely misguided. This Respondent Thermal Power Plant has all the requisite approvals and licensing mandated by law. Further this Respondent's Thermal Power plant does not cause any damage to the flora or fauna or human beings withing the plant premises or in the surrounding villages. All allegations stating otherwise is denied.

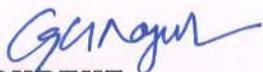
30. This respondent has ensured to co-operate with all the authorities and constantly monitors the environmental impact and ensures that all the standard of effluents emission and other conditions not violating any environmental law. The unjust request of the applicants for payment of

compensation due to loss sustained by them for their livelihood due to pollution alleged to be caused by this Respondent ought not be considered.

Thus, in above circumstances, it is prayed that this Hon'ble Tribunal may be pleased to dismiss this application at this very threshold and pass other such order as this may deem fit and proper in the facts and circumstances of the case and render Justice.

Dated at Vijayawada on this 5th day of May, 2023.

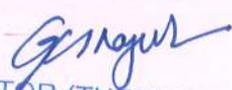
COUNSEL FOR RESPONDENT


RESPONDENT
 DIRECTOR (THERMAL)
 APGENCO, VIDYUTH SOUDHA
 VIJAYAWADA - 04

VERIFICATION

I, G.Chandrasekhar, Director, APGENCO, Respondent No.8, do hereby declare that what is stated in the above paragraphs 1-30 are true and correct to the best of my knowledge, information and belief.

Verified at Vijayawada on this the 5th day of May, 2023

8th RESPONDENT

 DIRECTOR (THERMAL)
 APGENCO, VIDYUTH SOUDHA
 VIJAYAWADA - 04

TABULAR STATEMENT OF ENVIRONMENTAL IMPACT COMPLIANCE

S.No	Condition	Joint Committee Observation	Current Status of Compliance																											
1.	<p>WATER POLLUTION</p> <p>The industry shall treat the effluents so as to conform to the standards stipulated under Environment (Protection) Rules, 1986 for discharge into sea notified by MoEF, GOI in vide G.S.R.422(E), dated 19.05.1993 and its amendments Thereof.</p> <table border="1" data-bbox="783 943 1361 1798"> <thead> <tr> <th data-bbox="783 1615 879 1798">OUTLET</th> <th data-bbox="783 1323 879 1615">PARAMETER</th> <th data-bbox="783 943 879 1323">CONCENTRATION IN MG/L</th> </tr> </thead> <tbody> <tr> <td data-bbox="879 1615 943 1798">1 and 2</td> <td data-bbox="879 1323 975 1615">Colour and odour*</td> <td data-bbox="879 943 943 1323">As mentioned below</td> </tr> <tr> <td></td> <td data-bbox="975 1323 1038 1615">Suspended solid</td> <td data-bbox="975 943 1038 1323">100</td> </tr> <tr> <td></td> <td data-bbox="1038 1323 1134 1615">Particulate size of suspended solid</td> <td data-bbox="1038 943 1134 1323">Floatable solids. max.3mm</td> </tr> <tr> <td></td> <td></td> <td data-bbox="1134 943 1198 1323">Settable solids, max850micron</td> </tr> <tr> <td></td> <td></td> <td data-bbox="1198 943 1262 1323">S</td> </tr> <tr> <td></td> <td data-bbox="1262 1323 1326 1615">pH</td> <td data-bbox="1262 943 1326 1323">6.5 to 8.5</td> </tr> <tr> <td></td> <td data-bbox="1326 1323 1390 1615">Oil and Grease</td> <td data-bbox="1326 943 1390 1323">10</td> </tr> <tr> <td></td> <td data-bbox="1390 1323 1453 1615">Total residual chlorine</td> <td data-bbox="1390 943 1453 1323">1.0</td> </tr> </tbody> </table>	OUTLET	PARAMETER	CONCENTRATION IN MG/L	1 and 2	Colour and odour*	As mentioned below		Suspended solid	100		Particulate size of suspended solid	Floatable solids. max.3mm			Settable solids, max850micron			S		pH	6.5 to 8.5		Oil and Grease	10		Total residual chlorine	1.0	<p>Partially complied</p> <p>The Unit is not meeting the BOD standards of 100 mg/l at the outset of the ETP. As per the analysis, BOD at the outlet of the ETP is 112 mg/l.</p> <p>Analysis Report enclosed</p>	<p>COMPLIED</p>
OUTLET	PARAMETER	CONCENTRATION IN MG/L																												
1 and 2	Colour and odour*	As mentioned below																												
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Gangur
DIRECTOR (THERMAL)

APGENCO, VIDYUTH SOUDHA
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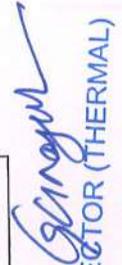
VIJAYANAGARA
 DISINFECTION (THERMAL)

		<p>compounds</p> <p>Radio active materials</p> <p>Alpha emitter micro</p> <p>Beta emitter micro</p> <p>Bio assay test</p> <p>Manganese</p> <p>Iron</p> <p>Vanadium</p> <p>Nitrate Nitrogen</p>	<p>10-%curie/ml</p> <p>10-%curie/ml</p> <p>90% survival of fish after 96 hours in 100% effluents</p> <p>2.0</p> <p>3.0</p> <p>0.2</p> <p>20</p>	
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*All efforts shall be made to remove colour and unpleasant odour as far as practicable.
 The blow down water discharge into sea shall be maintained at ambient temperature from cold water side.

Ganapur
 DIRECTOR (THERMAL)
 ARGENCO, VIDYUTH SOUDHA
 VIJAYANAGARA 04

2.	Treated trade and domestic effluents utilized from green belt development shall conform to the following standards of onland for irrigation standards and as stipulated under MoEF, GOINotificationG.S.R.422 (E), dated19.05.1993 and its amendments thereof.	Complied Analysis Report enclosed.	COMPLIED
OUTLET	PARAMETER	CONCENTRATION IN MG/L	
3 to 4	Colour and odour*	As mentioned below	
	Suspended solids	100	
	pH	5.5 to 9.0	
	Oil and grease	10	
	Biochemical Oxygen Demand (3 daysat27°C)	100	
	Arsenic	0.2	
	Iron (Total)	1.0	
	Copper(Total)	1.0	
	Cyanide	0.2	
	Radioactive materials	10-%curie/ml	
	a. Alpha emitter micro	10-%curie/ml	
	b. Beta emitter micro	90%survivalof fishafter96hours in100%effluents	
	Bio assay test		


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	<p>*All efforts shall be made to remove colour and unpleasant odour as far as practicable. The blow down water discharge into sea shall be maintained at ambient temperature from cold water side.</p>																				
3.	<p>The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below:</p>	Complied.	COMPLIED																		
	<table border="1"> <thead> <tr> <th data-bbox="651 1617 699 1803">S.NO</th> <th data-bbox="651 1281 699 1617">PURPOSE</th> <th data-bbox="651 945 699 1281">QUANTITY IN KLD</th> </tr> </thead> <tbody> <tr> <td data-bbox="699 1617 746 1803">1.</td> <td data-bbox="699 1281 817 1617">For cooling tower make up (saline water)</td> <td data-bbox="699 945 817 1281">3,13,560</td> </tr> <tr> <td data-bbox="817 1617 865 1803"></td> <td data-bbox="817 1281 865 1617">For Desalination plant feed</td> <td data-bbox="817 945 865 1281">15,874</td> </tr> <tr> <td data-bbox="865 1617 912 1803"></td> <td data-bbox="865 1281 912 1617">a) DM Plant</td> <td data-bbox="865 945 912 1281">1380</td> </tr> <tr> <td data-bbox="912 1617 960 1803"></td> <td data-bbox="912 1281 960 1617">b) For dust suppression (coal dust suppression +dry fog systems)</td> <td data-bbox="912 945 960 1281">1632</td> </tr> <tr> <td data-bbox="960 1617 1008 1803"></td> <td data-bbox="960 1281 1008 1617">c) HVAC makeup & auxiliary</td> <td data-bbox="960 945 1008 1281">2454</td> </tr> </tbody> </table>	S.NO	PURPOSE	QUANTITY IN KLD	1.	For cooling tower make up (saline water)	3,13,560		For Desalination plant feed	15,874		a) DM Plant	1380		b) For dust suppression (coal dust suppression +dry fog systems)	1632		c) HVAC makeup & auxiliary	2454		
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Gangam

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	cooling	<table border="1"> <tr> <td data-bbox="178 1256 510 1366">d) Domestic</td> <td data-bbox="178 1366 510 1478">580</td> </tr> <tr> <td data-bbox="178 1478 510 1917">TOTAL</td> <td data-bbox="178 1478 510 1917">3,35,480</td> </tr> </table>	d) Domestic	580	TOTAL	3,35,480				
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<p>Separate meters with necessary pipeline shall be maintained for assessing the quantity of water used for each of the purposes mentioned above for Cess assessment purpose.</p>										
4.	<p>The industry shall also comply with water consumption limits and time lines notified by the MoEF and CC, GOI in the G.S.R.3305 (E) dated 7.12.2015 as applicable.</p>	<table border="1"> <thead> <tr> <th data-bbox="710 1256 869 1366">INDUSTRY</th> <th data-bbox="710 1366 869 1478">PARAMETER</th> <th data-bbox="710 1478 869 1917">STNADARD</th> </tr> </thead> <tbody> <tr> <td data-bbox="710 1478 869 1590">Thermal Power (Water consumption limit)</td> <td data-bbox="710 1590 869 1702">Water Consumption</td> <td data-bbox="710 1702 869 1917"> All plants with Once Through Cooling(OTC) shall install Cooling TOWER(CT) and achieve specific water consumption upto maximum of 3.5 m³/MWh within a period of two years from the date of </td> </tr> </tbody> </table>	INDUSTRY	PARAMETER	STNADARD	Thermal Power (Water consumption limit)	Water Consumption	All plants with Once Through Cooling(OTC) shall install Cooling TOWER(CT) and achieve specific water consumption upto maximum of 3.5 m ³ /MWh within a period of two years from the date of	<p>Not applicable As the MoEF and CC, GOI vide notification dated 28.06.2018 issued.</p>	NOT APPLICABLE
INDUSTRY	PARAMETER	STNADARD								
Thermal Power (Water consumption limit)	Water Consumption	All plants with Once Through Cooling(OTC) shall install Cooling TOWER(CT) and achieve specific water consumption upto maximum of 3.5 m ³ /MWh within a period of two years from the date of								


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 APGENCO, VIDYUTH SOUDHA
 VIJAYAWADA - 04

			<p>publication of notification. This</p> <p>All existing CT-based plants reduce specific water consumption upto maximum of 3.5m³/M Wh with in a period of two years from the date of publication of this notification.</p>								
5.	AIR POLLUTION		<p>The emissions shall not contain constituents in excess of the prescribed limits mentioned below:</p> <table border="1" data-bbox="335 315 367 1937"> <thead> <tr> <th>Chimney No.</th> <th>Parameter</th> <th>Emission Standards</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Particulate Matter</td> <td>100mg/Nm</td> </tr> </tbody> </table>	Chimney No.	Parameter	Emission Standards	1	Particulate Matter	100mg/Nm	Complied	COMPLIED
Chimney No.	Parameter	Emission Standards									
1	Particulate Matter	100mg/Nm									
6.			<p>The Industry shall also comply with standards notified by the OEF&CC, GOI in the G.S.R.3305(E), Dated 07.12.2015 and</p>	Complied for	COMPLIED						


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 VIJAYANAGAR, BANGALORE - 560022

G.S.R. 682(E), dated 07.03.2016 as applicable.

Chimney No. 1	Parameter	Standards
	TPPs (units) installed after "January, 2004, upto 31 st December,2016*	50mg/Nm
	Sulphur Dioxide	600mg/Nm (units (SO ₂) smaller than 500MW capacity units)
	Oxides of Nitrogen(NO _x)	200mg/Nm (for units having capacity of 500M W and above)
	Mercury	300mg/Nm
		0.03mg/Nm

*TPPs (units) shall meet the limits within two years from the date of publication of the notification G.S.R. 3305 (E), dated 07.12.2015.

Particulate Matter.

For remaining Parameters the MoEF and CC, GOI vide notification dated 31.3.2021 extended the compliance date upto 31.12.2025

For remaining Parameters other than particulate matter the MoEF and CC, GOI vide notification dated 31.3.2021 extended the compliance date upto 31.12.2025


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<p>7.</p>	<p>The industry shall comply with ambient air quality standards of PM10 (Particulate Matter size less than 100m) - 100 g/ m³; PM2.5 (Particulate Matter size less than 2.5 m) - 60 g/m³; SO₂ - 80 g/ m³; NO_x - 80 g/m³, outside the factory premises at the periphery of the industry. Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-1, dated 18.11.2009. Noise Levels: Day time(6 AM to 10 PM - 75 dB (A) Nighttime(10PMto6AM)-70dB(A)</p>	<p>Not complied</p> <p>During inspection Ambient Air quality monitoring was conducted at MPP primary school, Pinampuram (v) Muthukur (M) and PM-10 value recorded as 168.5 ug/m against the standard of 100 ug/m</p>	<p>COMPLIED</p> <p>The industry has continuously operating CAAQM stations and data is being regularly uploaded in the CPCB and APPCB website.</p> <p>There are total 4 Nos. CAAQMS Stations at the following locations:</p> <ul style="list-style-type: none"> i. Switchyard area ii. Coal Gate area iii. At Ash Pond area iv. At Project Hostel <p>Now all CAAQMS are in working condition. A New Analyzer for Unit-2 station is also installed.</p> <p>SPM measurement is working for both</p>
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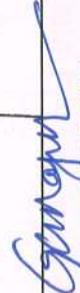
[Signature]
DIRECTOR(THERMAL)

			Units. Calibrations of AAQMS & CEMS are being done as per schedule and on time. The calibration reports also submitted to APPCB.
8.	The industry shall comply with emission limits for DG sets of capacity upto 800 KW as per the Notification G.S.R.520(E), dated 01.07.2003 under the Environment (Protection) Amendment Rules, 2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules. 2004. In case of DG sets of capacity more than 800KW shall comply with emission limits as per the Notification G.S.R.489 (E), dated.09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.	Complied	COMPLIED
9.	The industry shall maintain flow meters preferably Electro Magnetic flow meters with totalisers for water and effluent quantity measurements for different streams of effluents and different categories of water usage stipulated in this order.	Complied	COMPLIED


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VIJAYAWADA - 04

10.	<p>The industry shall maintain the following records and the same shall be made available to the inspecting officers of the Board:</p> <p>a. Daily production details (ER-Central Excise Returns).</p> <p>b. Quantity of Effluents generated, treated, recycled/reused and disposed to sea.</p> <p>c. Log Books for pollution control systems.</p> <p>d. Characteristics of ambient air, effluents and emissions.</p> <p>e. Hazardous/non-hazardous solid waste generated and disposed.</p> <p>f. Inspection book.</p> <p>g. Manifest copies of hazardous waste.</p>	Complied	COMPLIED																
11.	<p>he industry shall dispose solid waste (NONHAZARDOUS) as follows:</p> <table border="1" data-bbox="837 940 1359 1792"> <thead> <tr> <th>S.NO</th> <th>NAME OF SOLID WASTE</th> <th>QUANTITY</th> <th>DISPOSAL</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Fly Ash</td> <td>3886.0TPD</td> <td>Disposed to cement/brick units, excess o Ash pond.</td> </tr> <tr> <td>2.</td> <td>Bottom Ash</td> <td>972.0TPD</td> <td>Disposed to Ash Pond</td> </tr> <tr> <td>3.</td> <td>Copper Scrap</td> <td>1.0MT</td> <td>Disposed to authorized</td> </tr> </tbody> </table>	S.NO	NAME OF SOLID WASTE	QUANTITY	DISPOSAL	1.	Fly Ash	3886.0TPD	Disposed to cement/brick units, excess o Ash pond.	2.	Bottom Ash	972.0TPD	Disposed to Ash Pond	3.	Copper Scrap	1.0MT	Disposed to authorized	Complied	COMPLIED
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DIRECTOR (THERMAL)

APGENCO, VIDYUTH SOUDHA
VIJAYAWADA - 04

	Copper Cables scrap	0.20MT	recyclers Disposed to authorized recyclers		
12.	The industry shall operate the STP and report the compliance to RO: Nellore regular y.			Complied	COMPLIED
13.	A detailed action plan for disposal of bottom ash shall be submitted within one month indicating quantities and disposal areas.			Not Complied The unit is accumulating the bottom ash in the ash pond.	COMPLIED
14.	The industry shall comply with Fly Ash Notification dated 03.11.2009 and its amendments thereof, issued by MoEF, GOI and submit monthly reports to the RO: Nellore.			Not complied	COMPLIED Action is taken to utilize 100% fly ash by exploring all possibilities for utilization of fly ash and have also entered MOU with Cement Industries.

Gangul
DIRECTOR (THERMAL)

APGENCO, VIDYUTH SOUDHA
VIJAYAWADA - 04

15.	The industry shall operate and maintain continuous online stack monitoring systems & 4 CAAQM stations and report the compliance to the Board.	Complied The unit has provided 4 nos. of CAAOM stations to monitor the live data of the ambient air. But the most of the sensors of the CAAOM stations are not functioning and the remaining also showing erratic values.	COMPLIED
16.	The industry shall not use any fuels other than those permitted in this order without prior consent from the Board. They shall maintain log registers on type of fuels & daily consumption etc., and shall furnish consolidated records to RO: Nellore for every three months.	Complied The unit is using Coal as fuel in the boilers	COMPLIED
17.	The industry shall provide & maintain interlocking facility between APC equipment (ESP) and fuel feeding system, so as that the feeding of the fuel will be stopped automatically in case of the ESP fails/trapping's are occurred.	Complied	COMPLIED


DIRECTOR (THERMAL)

APGENCO, VIDYUTH SOUDHA
VIJAYAWADA - 04

18.	The industry shall operate sufficient water sprinklers at coal handling areas.	Complied	COMPLIED
19.	Provision shall be maintained for installation of flue gas Desulphurization of requisite efficiency for removal of SO ₂	Complied	COMPLIED
20.	Dry collection and disposal system shall be provided for disposal of fly ash. 100% of fly ash shall be utilized from day one.	Not Complied The Unit not yet achieved 100% disposal of fly ash	COMPLIED Fly ash utilization during 2021-22 is about 69%. Fly ash utilization during 2022-23 up to December 2022 is about 78.83%. Action will be taken to utilize 100% fly ash by exploring all possibilities for utilization of fly ash and have also entered MOU with cement Industries.
21.	The industry shall store the fly ash in silos only and dispose the same from time to time without storing it openly. The industry shall under take loading the fly ash directly into the trucks from ash silo.	Complied	COMPLIED


 DIRECTOR (THERMAL)
 APGENCO, VIDYUTH SOUDHA
 VIJAYANAGAR

22.	The industry shall ensure that regular mock drills shall be carried out for checking on-site emergency plan prepared and also to ensure changes/ improvements required in the plant	Complied	COMPLIED
23.	A three tier thick green belt on either side of the colony as stipulated in the EC order dated 03.05.2012 and 50m width green belt all along the periphery of ash pond shall be developed to prevent fugitive emissions. Green belt of 50 to 100m around the plant boundary and 100m eastern side shall be developed. A detailed action plan shall be submitted within 10 days to the RO:Neelore with specific time frames and extent/location of green belt development.	Not complied	COMPLIED A green belt in 420 Acres developed as per EC conditions.
24.	Action plan for development of green belt in an area of 270 acres shall be submitted within one month, so as to comply with condition stipulated in EC order dated 17.07.2007 (A greenbelt of 100m. width shall be developed all around the plant boundary and ash dyke covering an area of at least 420 acres).	Complied	COMPLIED
25.	The industry shall provide Rain Water Harvesting (RWH) structures within the plant site.	Complied	COMPLIED
26.	The industry shall comply with all the conditions stipulated in EC orders dated 17.07.2007 & 03.05.2012 and CRZ clearance order dated 03.09.2013.	Not Complied	COMPLIED
27.	The industry shall comply with all the conditions stipulated in the CFE orders dated 01.10.2007 and 19.12.2012	Complied	COMPLIED
28.	This order is issued subject to any other order or further orders to be passed by the Board and Hon ble High Court of A.P, Hyderabad in the writ petitions pending before the Hon' ble	Complied	COMPLIED

S. Jayaram
DIRECTOR (THERMAL)

APGENCO, VIDYUTH SOUDHA

VITAYAWADA - 04

	High court.		
29.	The conditions stipulated are without prejudice to the rights and contentions of this Board in any Hon'ble Court of Law.	Complied	COMPLIED
30.	The industry shall improve the house keeping at coal stack yard area	Not Complied	COMPLIED Adequate No of water sprinklers already provided for controlling fugitive dust in coal handling area and is in good working condition. A thick green belt also developed all round coal handling area. House -keeping in around the plant area is being improved by employing sufficient numbers of house-keeping staff.
31.	The industry shall obtain amendments of EC in respect of water consumption, waste water generation as stipulated in order dated 20.10.2014.	Complied	COMPLIED
32.	The industry shall regularly calibrate the online monitoring	Not Complied	COMPLIED


DIRECTOR (THERMAL)

ARGENCO, VIDYUTH SOUDHA
VIJAYAWADA - 04

	system.		Calibrations of AAQMS & CEMS are being done as per schedule and calibration reports will be submitted to APPCB in future.
33.	The industry shall provide water sprinkling system to control fugitive dust emissions in the ash pond area and to wet the ash in the ash pond.	Not Complied	COMPLIED
34.	The Industry shall also comply with water consumption limits and time lines notified by the MoEF&CC, GOI in the G.S.R. 3305(E), dated 07.12.2015 as applicable.	Not applicable. As the MoEF&CC, Gol vide notification dated. 28.06.2018 issued amendment.	NOT APPLICABLE
35.	The Industry shall also comply with standards notified by the MoEF&CC, GOI in the G.S.R.3305 (E), dated 07.12.2015 and G.S.R. 682 (E), dated 07.03.2016as applicable.	Complied for Particulate Matter For remaining parameters the MoEF&CC, Gol vide Notification	COMPLIED

G. N. Soudha
DIRECTOR (THERMAL)

APGENCO, VIDYUTH SOUDHA
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	dated 31.03.2021 extended the compliance date upto 31.12.2025.		
36.	<p>The industry shall install online monitoring systems and connect monitoring system to APPCB /CPCB websites as per CPCB directions dated 05.02.2014 & 02.03.2015 and guidelines issued regarding online monitoring systems from time to time.</p> <p>Not complied</p> <p>The unit has provided 4 nos. of CAAOM stations to monitor the live data of the ambient air. But the most of the sensors of the CAAOM stations are not functioning and the remaining also showing erratic values.</p> <p>The Continuous Emission Monitoring</p>	<p>COMPLIED</p> <p>CEMS in Unit-1 is in working condition.</p> <p>CEMS IN Unit-2 is in working condition.</p> <p>New Analyzer for Unit-2 with modifications is installed.</p> <p>SPM measurement is working for both Units. All parameters of CEMS are being uploaded to websites of APPCB & CPCB.</p> <p>Calibrations of AAQMS & CEMS are being done as per</p>	


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 VIJAYAWADA - 04

		<p>System (CEMS) provided by the industry are not functioning. The CEMS provided to the unit-1 is not functioning properly and need to be calibrated. The CEMS provided to the unit 2 is not yet all working and need to be replaced. The industry representative informed that they have placed purchase order for a new system</p>	<p>schedule and calibration reports are submitted to APPCB. All the data is being uploaded to the CPCB and APPCB website regularly.</p>
37.	The industry shall submit a copy of policy of Public Liability Insurance (PLI) duly indicating the amount contributed towards	Complied	COMPLIED

G. Soudha
DIRECTOR (THERMAL)

APGENCO, VIDYUTH SOUDHA

VIJAYAWADA - 04

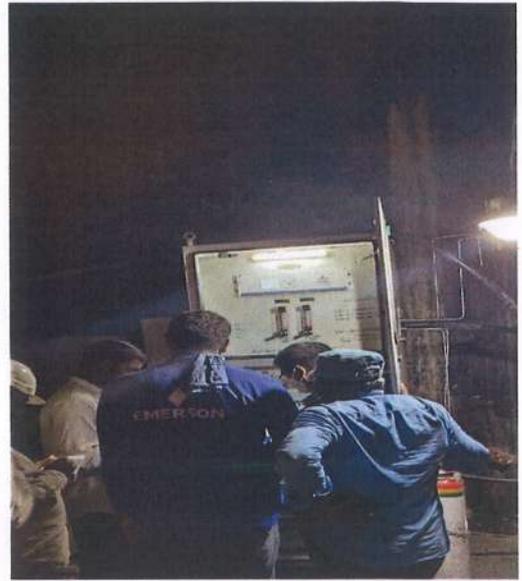
	Environmental Relief Fund (ERF) to the RO once in six months.		
38.	The industry shall comply with the Task Force directions issued from time to time.	Not Complied	COMPLIED
39.	The industry shall comply with standards and directions issued by CPCB / MoEF& CC as and when notifications are issued.	Partially Complied	COMPLIED
40.	The industry shall submit action plan for use of ordinary water (non-saline) for ash handling within two months to the RO: Nellore.	Complied	COMPLIED
41.	The industry shall submit compliance report on the conditions mentioned in the consent order every six months i.e., on IS of January and July of every year to the Regional Office/ Zonal Office.	Complied	COMPLIED


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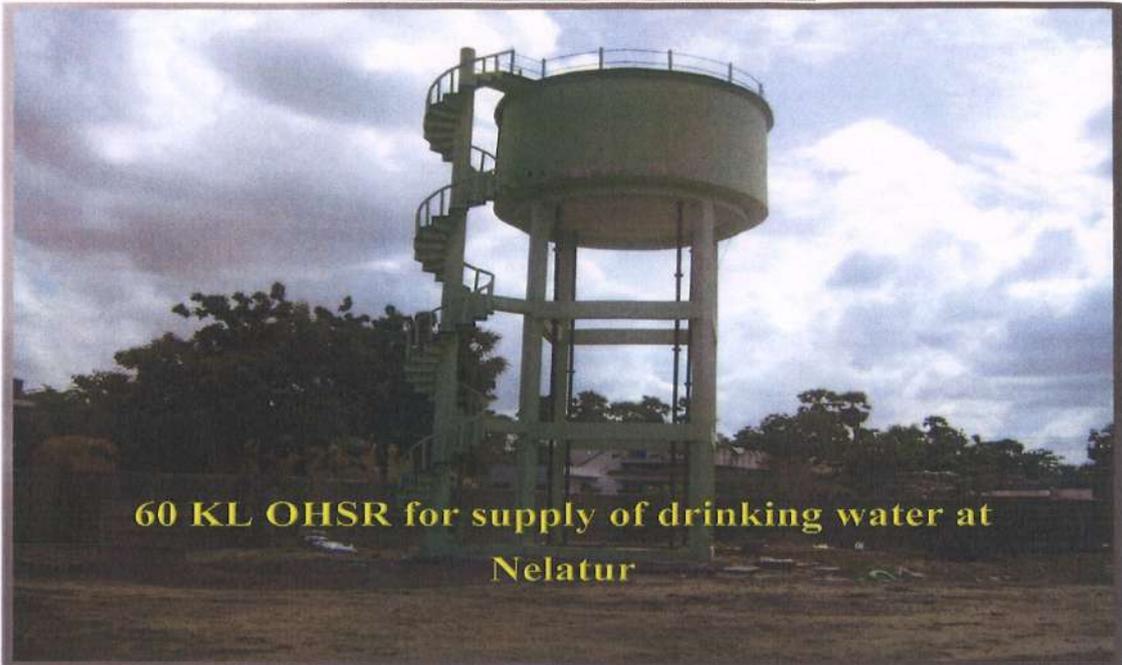
ANNEXURE II

Photographs of the AAQMS(Ambient Air quality Monitoring System) equipments installed for continuous monitoring of emission.

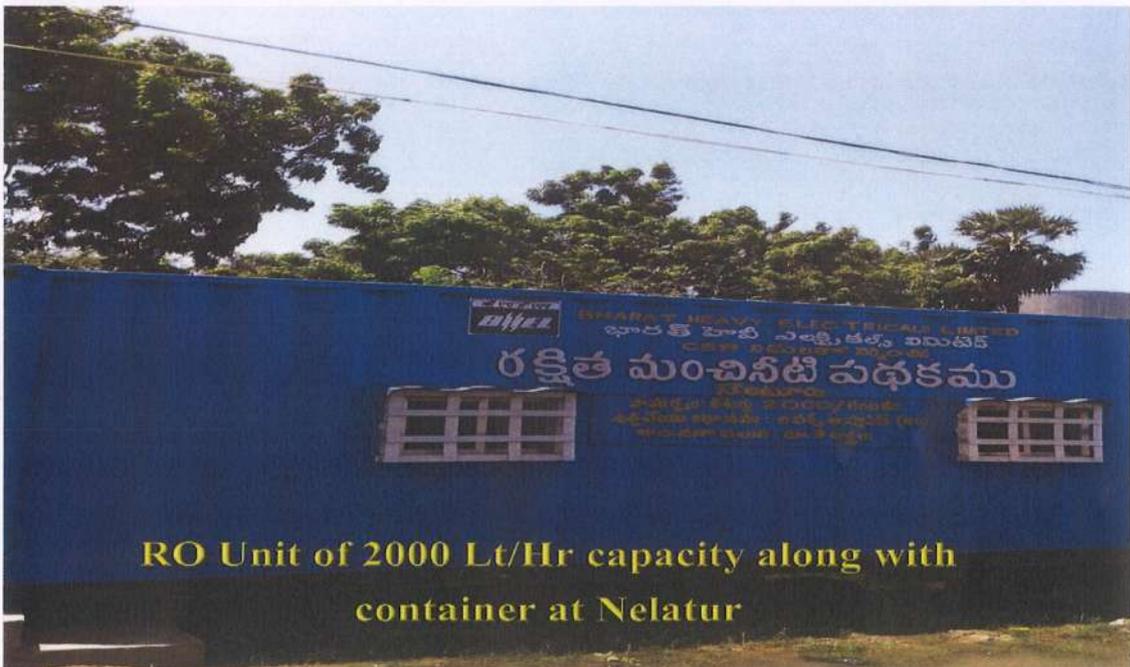


G. Raju
DIRECTOR (THERMAL)
APGENCO, VIDYUTH SODHA
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Photos of CSR works taken up by SDSTPS



60 KL OHSR for supply of drinking water at Nelatur



RO Unit of 2000 Lt/Hr capacity along with container at Nelatur

G. Nagar
DIRECTOR (THERMAL)
APGENCO, VIDYUTH SOUDHA
VIJAYAWADA - 04

Photos of CSR works taken up by SDSTPS



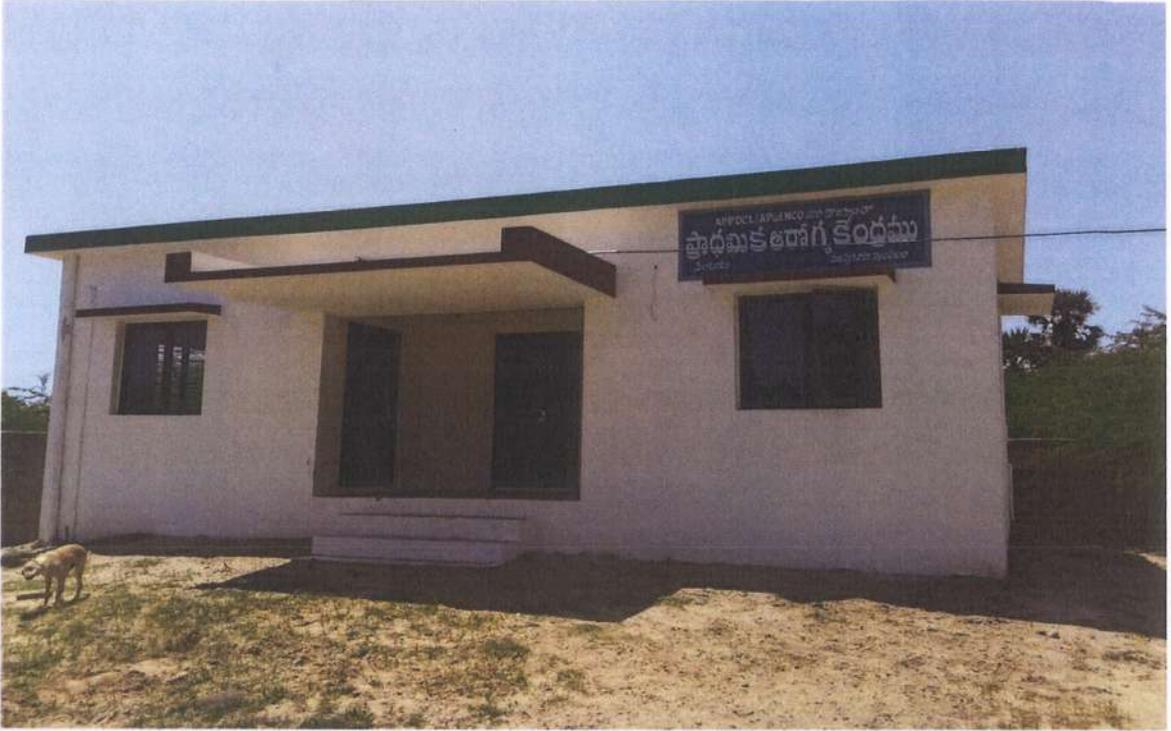
Gravel roads & Public water Taps at Nelatur Village



Village Panchayat Office Nelatur

Gunajur
DIRECTOR (THERMAL)
APGENCO, VIDYUTH SOUDHA
VIJAYAWADA - 04

Photos of CSR works taken up by SDSTPS

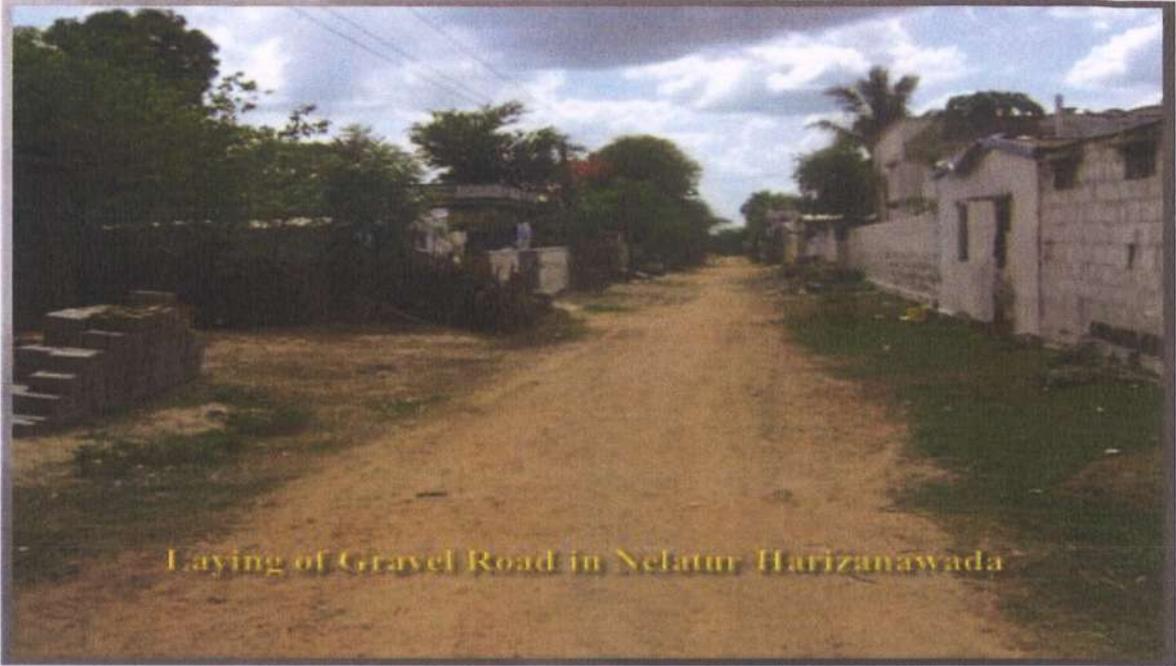


Primary Health Center at Nelatur



G. Srinivas
DIRECTOR (THERMAL)
APGENCO, VIDYUTH SOUDHA
VIJAYAWADA - 04

Photos of CSR works taken up by SDSTPS



Laying of Gravel Road in Nelatur Harijanawada

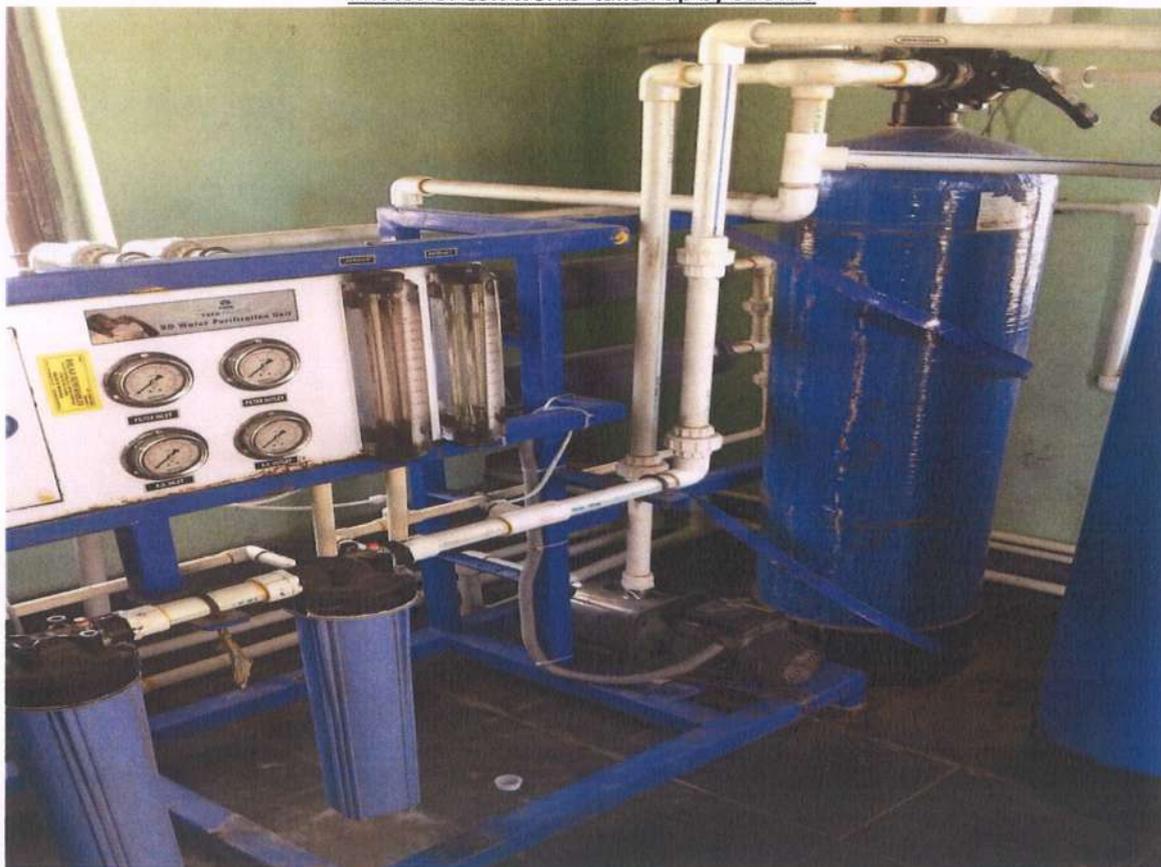
Gravel Road at Nelatur Harijanawada



RO plant 1000 LPH at Nelatur Harijanawada

Ganapathi
DIRECTOR (THERMAL)
APGENCO, VIDYUTH SOUDHA
VIJAYAWADA - 04

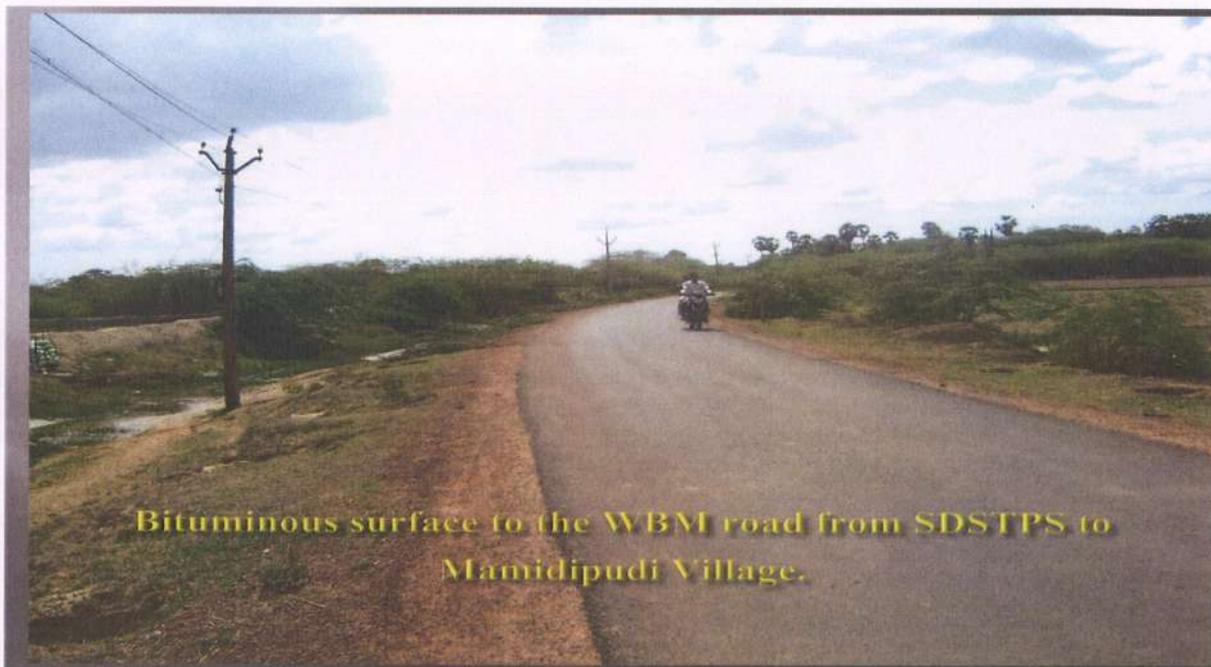
Photos of CSR works taken up by SDSTPS



RO plant 1000 LPH at Nelatur Harijanawada


DIRECTOR (THERMAL)
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MAYAWADA - 04

Photos of CSR works taken up by SDSTPS



Ganraj
DIRECTOR (THERMAL)
APGENCO, VIDYUTH SOUDHA
VIJAYAWADA - 04

Annexure IV - 420 Acres of GREEN BELT Development



G. Nagaraj
DIRECTOR (THERMAL)
APGENCO, VIDYUTH SOUDHA
VIJAYAWADA - 04



G. Nagaraj
DIRECTOR (THERMAL)
APGENCO, VIDYUTH SOUDHA
VILAYAWADA



Genajun
DIRECTOR (THERMAL)
APGENCO, VIDYUTH SOUDHA
VIJAYAWADA - 01



Gunagan
DIRECTOR (THERMAL)
APGENCO, VIDYUTH SOUDHA
MILAYAWADA - 04



Gangam
DIRECTOR (THERMAL)
APGENCO, VIDYUTH SOUDHA
VIJAYAWADA - 04



G. Nagaraj
DIRECTOR (THERMAL)
APGENCO, VIDYUTH SOUDHA
VIJAYAWADA - 04



G. Ganesh
DIRECTOR (THERMAL)
APGENCO, VIDYUTH SOUDHA
VIJAYAWADA - 04



G. Nagaraj
DIRECTOR (THERMAL)
APGENCO, VIDYUTH SOUDHA
VIJAYAWADA - 04



G. Manjunath
DIRECTOR (THERMAL)
APGENCO, VIDYUTH SOUDHA
VIJAYAWADA - 04



G. Nagaraj
DIRECTOR (THERMAL)
APGENCO, VIDYUTH SOUDHA
VIJAYAWADA - 04



G. Rajan
DIRECTOR (THERMAL)
APGENCO, VIDYUTH SOUDHA
VIJAYAWADA - 04



Ganapur
DIRECTOR (THERMAL)
APGENCO, VIDYUTH SOUDHA
VIJAYAWADA - 04